BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 39 of 2018 in C.P. (I.B) No. 84/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018

Name of the Company:

Anil Kohli RP.

V/s.

Edelweiss Asset Reconstruction Co. Ltd & Anr.

Section of the Companies Act:

Section 30 r/w 31 of the Insolvency and

Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION SIGNATURE
1. NAVIN PAHWA	SR, A-DV	Petitioner Little
2. RITU SHAH FOR THAKKAR AND PAHWA	ADV.	
3 Baija Bhagat	Adrocale	Resol. Appliagns
4. ASHISH SHAM	PCS.	Resol. Appliesent Esubh manger
5. Dhara Aslot For L.M. Patel, Adv		Respondent No. 2 Thors Axes Bank

<u>ORDER</u>

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Applicant. Learned PCS Mr. Ashish Shah present for Resolution Applicant. Learned Advocate Mr. Baiju Bhagat present for Financial Creditor.

Learned Advocate Ms. Dhara Aslot i/b Learned Advocate Mr. Lalit Patel present for Axis Bank Ltd / Respondent no. 2.

Learned Advocate Ms. Dhara Aslot i/b Learned Advocate Mr. Lalit Patel filed Vakalatnama for Axis Bank Ltd / Respondent no. 2.

Copy of affidavit filed by Axis Bank on 29.01.2018 served on the Resolution Professional.

Heard arguments of Learned Senior Counsel for RP, arguments of Learned Counsel for Edelweiss and Learned Counsel for Axis Bank.

Order reserved.

MANORAMA KUMARI

MEMBER JUDICIAL

Dated this the 6th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL